



2026:AHC:40782

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 2688 of 2026

Ram Autar Yadav

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Hritudhwaj Pratap Sahi, Narendra Nath Tripathi
Counsel for Respondent(s)	: C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Samarth Singh (AoR No. A/S 0663/2017) holding brief of Sri H.P. Sahi, learned counsel for the writ petitioner and Sri Gaurav Singh, learned Standing Counsel for the State.

2. The case of the writ petitioner is that he was appointed on the post of Constable on 08.10.1990. Thereafter, he was promoted on the post of Sub-Inspector. According to the writ petitioner, the writ petitioner is not being paid the correct pay after adding the increment, so the writ petitioner preferred Writ-A no.2426 of 2025, which came to be disposed of on 15.04.2025 requiring the third respondent to consider the representation and since the said order has not been complied with, so a contempt petition came to be preferred and thereafter on 31.10.2025, the claim set up by the writ petitioner came to be rejected and the contempt petition was dismissed as infructuous. It is also the case of the writ petitioner that now deduction to the tune of Rs.10,000/- per month is being made from the salary of the writ petitioner. It is also the case of the writ petitioner that there is no order served upon the writ petitioner by virtue whereof, recovery is being sought to be made.

3. Sri Gaurav Singh, learned Standing Counsel on the other hand submits that the recovery is based upon an order passed by the authority and whatever might be, it is for the writ petitioner to approach Respondent no.3, who shall consider the claim of the writ petitioner.

4. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive

representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.3, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of two months, from the date of production of certified copy of the order. In case, there happens to be an order, the same shall be served upon the writ petitioner.

February 24, 2026

N.S.Rathour

(Vikas Budhwar,J.)